

**FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF KAMBALA HOSPITALITY
PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	KAMBALA HOSPITALITY PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	22/03/2006
3.	Authority under which corporate debtor is incorporated / registered	ROC- Mumbai
4.	Corporate Identity No.	U55100MH2006PTC160635
5.	Address of the registered office and principal office (if any) of corporate debtor	4 th Floor, Raghuleela Megamall, Behind Poisar Bus Depot, Off Swamy Vivekanand Road, Kandivali (West), Mumbai – 400067.
6.	Insolvency commencement date in respect of corporate debtor	06.09.2022 (The date in Hon'ble NCLT order is 6 th September, 2022 but the order was communicated to the IRP on 09.09.2022)
7.	Estimated date of closure of insolvency resolution process	04.03.2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. S. Gopalakrishnan (IBBI/IPA-002/IP-N00151/2017-18/10398)
9.	Address and e-mail of the interim resolution professional, as registered with the Board	203, The Ghatkoper Nilkanth CHS, Jethabhai Lane, Ghatkoper (East), Mumbai 400077 Email : gopi63.ip@gmail.com sparkresolutions.gopal@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	203, The Ghatkoper Nilkanth CHS, Jethabhai Lane, Ghatkoper (East), Mumbai 400077 Email: khpl.cirp@gmail.com
11.	Last date for submission of claims	25.09.2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NIL
	(a) Relevant Forms and	https://www.ibbi.gov.in/home/downloads
	(b) Details of authorized representatives are available at:	NIL



Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **Kambala Hospitality Private Limited** on 06.09.2022 in C.P.(IB)-38(MB)/2022.

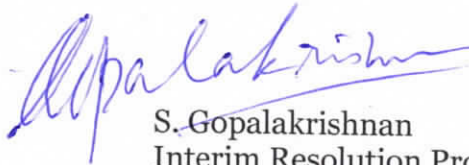
The creditors of **Kambala Hospitality Private Limited** are hereby called upon to submit their claims with proof on or before 20.09.2022 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Place : Mumbai



S. Gopalakrishnan
Interim Resolution Professional of

Date : 11.09.2022

KAMBALA HOSPITALITY PRIVATE LIMITED

* The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 (CIRP Regulations). The proof of claims should be submitted by way of the following specified forms in the CIRP Regulations:

Form B – for claims by Operational Creditors

Form C – for claims by Financial Creditors

Form D – for claims by Workmen and Employees

Form E – for claims by Authorized Representative of Workmen and Employees

Form F - for claims by Creditors other than Financial Creditors and Operational Creditors.

In order to get a copy of the form, you may download from the above mentioned website <https://ibbi.gov.in/home/downloads> and the CIRP Regulations.

